

**SCHEDULE I
FORM A**

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s. Mayfair Capital Private Limited

RELEVANT PARTICULARS		
1.	Name Of Corporate Debtor	M/s. Mayfair Capital Private Limited
2.	Date Of Incorporation Of Corporate Debtor	20 th Nov 1981
3.	Authority Under Which Corporate Debtor Is Incorporated / Registered	Registrar Of Companies, Delhi
4.	Corporate Identity Number / Limited Liability Identification Number Of Corporate Debtor	U74140DL1981PTC012659
5.	Address Of The Registered Office And Principal Office (If Any) Of Corporate Debtor	<u>Registered Office</u> C41 Mayfair Garden - New Delhi (Delhi) <u>Principal Office</u> Level 1, Signature Towers South City - 1, NH-8, Gurgaon 122001 (Haryana)
6.	Insolvency Commencement Date In Respect Of Corporate Debtor	27th June 2017 (AS PER ORDER OF NCLT, New Delhi C.P No. (IB)-84(PB)/2017)
7.	Estimated Date Of Closure Of Insolvency Resolution Process	24th Dec 2017 (180 Days From The Date Of Commencement Of Insolvency Resolution Process)
8.	Name, Address, Email Address And The Registration Number Of The Interim Resolution Professional	Name: Sanjay Kumar Agrawal Address: Sanjay Monika & Associates, Plot No 39, Pocket -1, Jasola, New Delhi-110025 E-Mail: ska9001@gmail.com Mobile No. 9810376790, Telephone: 01149868255 Registration No: IBBI/IPA-001/IP-00301/2016-2017/1564
9.	Last Date For Submission Of Claims	10 th July 2017

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against the M/s. Mayfair Capital Private Limited on 27th June 2017.

The creditors of M/s. Mayfair Capital Private Limited, are hereby called upon to submit a proof of their claims on or before 10th July 2017 to the interim resolution professional at the address mentioned against item 8.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 29th June 2017
Place: New Delhi

SANJAY KUMAR AGRAWAL
(Interim Resolution Professional)